

ITEM NO.2

COURT NO.5

SECTION

S U P R E M E C O U R T O F I N D I A  
R E C O R D O F P R O C E E D I N G S

Transfer Petition(s)(Civil) No(s). 1014/2018

P. VETRIIVEL

Petitioner(s)

VERSUS

P. DHANABAL &amp; ORS.

Respondent(s)

WITH

T.P.(C) No. 1026/2018

T.P.(C) No. 1031/2018

T.P.(C) No. 1029/2018

T.P.(C) No. 1028/2018

T.P.(C) No. 1021/2018

T.P.(C) No. 1015/2018

T.P.(C) No. 1019/2018

T.P.(C) No. 1022/2018

T.P.(C) No. 1018/2018

T.P.(C) No. 1025/2018

T.P.(C) No. 1017/2018

T.P.(C) No. 1024/2018

T.P.(C) No. 1020/2018

T.P.(C) No. 1016/2018

T.P.(C) No. 1030/2018

T.P.(C) No. 1032/2018

Date : 27-06-2018 These petitions were called on for hearing today.

**CORAM :**

**HON'BLE MR. JUSTICE ARUN MISHRA  
HON'BLE MR. JUSTICE SANJAY KISHAN KAUL  
(VACATION BENCH)**

**For Petitioner(s)** Mr. Vikas Singh, Sr. Adv.  
Mr. Mohan Parasharan, Sr. Adv.  
Ms. Shakun Sharma, AOR  
Mr. N. Rajasenthoo Pandian, Adv.  
Ms. Mary Mitzy, Adv.  
Mr. Navneet Kumar, Adv.

**For Respondent(s)** Mr. Aryama Sumndaram, Sr. Adv.  
Mr. B. Vinodh Kanna, AOR  
Mr. K. Gautam Kumar, Adv.  
  
Mr. C.S. Viadyanathan, Sr. Adv.  
Mr. Harish V. Shankar, Adv.  
Mr. Arunava Mukherjee, AOR

**UPON hearing the counsel the Court made the following  
O R D E R**

**Heard.**

**At the outset, we record our appreciation of the fact that all the insinuations made against the judges including the third judge nominated have been unconditionally withdrawn by the petitioners. The remarks/insinuations stand expunged, including qua the assignment of the case to a particular judge by the first judge of the Court.**

**In the circumstances, as agreement has been expressed to appoint any judge of the Madras High Court, we consider it appropriate to assign the case, to hear the matter on the differences of opinion between two judges, Chief Justice and other judge of the High Court to Hon'ble Mr. Justice M. Sathyanarayanan who will hear the matter and**

take a decision as early as possible. We make it clear that this casts no aspersion on the judge who had been appointed to hear the matter merely because we have appointed another judge of the High Court of Madras.

Accordingly, the Special Leave Petition stands disposed of.

Pending applications, if any, stand disposed of.

**(B.PARVATHI)**  
**COURT MASTER**

**(RAJINDER KAUR)**  
**BRANCH OFFICER**